

### Induction of 320 Aircraft in Indian Airlines

1437. DR T. SUBBARAMI REDDY : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Indian Airlines has decided to induct four dry-leased A-320 aircrafts in addition to Two A-300 immediately;

(b) if so, whether it was decided that induction of four A-320 aircrafts will be necessary to reduce the shortage of fleet capacity with the Indian Airlines;

(c) if so, whether the capacity shortage has arisen from the growth in traffic demand as well as to cope with the grounding of nine A-320 aircrafts from, the month of April, 1998 onwards; and

(d) if so, the steps being taken to meet the shortage of the aircrafts by the Indian Airlines?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) : (a) and (b) The Board of Directors of Indian Airlines has accorded its "in principle" approval for dry lease of four A-320 aircraft - 2 from October, 98 and 2 from November, 98 to meet the traffic requirements in Winter 1998-99.

(c): No. Sir.

(d): Does not arise.

[Translation]

### Export of Steel

1438. SHRI PRABHASH CHANDRA TIWARI : Will the Minister of STEEL AND MINES be pleased to state:

(a) whether there has been a remarkable increase in the export of steel, during the last year; and

(b) if so, the details thereof, plant-wise?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS) : (a) and (b) There has been a 15.6% increase in the export of saleable steel during 1997-98 vis-a-vis exports in 1996-97.

The details of exports made by the main producers and secondary producers during 1997-98 and 1996-97 are as follows:

	('000 tonnes)	
	1997-98 (Prov.)	1996-97
SAIL	703.0	487.0
TISCO	420.6	400.4
RINL	395.0	482.0
SECONDARY PRODUCERS	700.0	550.0
TOTEL :	2218.6	1919.4

[English]

### NGOs Participation in Rural Development

1439. SHRI ANANT KUMAR HEDGE : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) details of the Non Government Organisations working on Rural Development projects in the country, State-wise;

(b) whether the Government provide them any aid; and

(c) if so, the details thereof and the criteria adopted in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI BABAGOUDA PATIL) : (a) A Statement giving State-wise details of the Non-Government Organisations assisted by Council for Advancement of People's Action and Rural Technology (CAPART) since its inception and till 31.3.1998 for implementation of rural development projects is enclosed.

(b) Yes, Sir. Government provides financial assistance through CAPART to the Non-Government Organisations for implementation of the rural development projects.

(c) Since inception and till 31.3.1998, CAPART has sanctioned an assistance amounting to Rs.475.04 crore to the Non-Government Organisations for implementation of 17677 rural development projects. The criteria for getting assistance from CAPART is as follows:-

- i) The applicant N.G.O. should have been registered under the Societies Registration Act, 1860 or a State amendment thereof, the Indian Trusts Act, 1882 or the Religious and Charitable Institutions Registration Act, 1920.
- ii) The applicant N.G.O. should have had a bank or post office account for the last three years.
- iii) the applicant N.G.O. should be working with beneficiaries in rural areas, if its headquarters are located in an urban area.
- iv) The applicant N.G.O. should have not been put up on the CAPART list of organisations to which funding has been suspended.